

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 3828**

**TO BE ANSWERED ON THE 21<sup>st</sup> DECEMBER, 2021/AGRAHAYANA 30,1943 (SAKA)**

**ATROCITIES BY POLICE**

**3828. SHRI KOMATI REDDY VENKAT REDDY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has any proposal to form a special panel to probe atrocities by police;**

**(b) if so, the details thereof and findings thereof; and**

**(c) if not, the time by which such probe will be conducted, State-wise?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (c): “Police” is a State subject falling in List-II (State List) of the Seventh Schedule of the Constitution of India. It is primarily the responsibility of the State Governments/UT Administrations to make the police force more accountable.**

**Further, one of the directions of the Hon’ble Supreme Court of India in Prakash Singh case on police reforms was to constitute Police Complaints Authorities at the State and District levels for looking into complaints against police officers. These directions were forwarded to the States/UTs for implementation.**

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